

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1091 & 1090 OF 2019
IN DFR NO. 1895 OF 2019

Dated: 24th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Singhbhum Chambers of Commerce & Industries	...	Appellant(s)
Vs.		
Jharkhand State Electricity Regulatory Commission	...	Respondent(s)
Counsel for the Appellant (s)	:	Ms. Sarvshree Mr. Devashish Bharuka

ORDER

IA NO. 1091 OF 2019
(Application for condonation of delay in refiling the appeal)

For the reasons set out in the application, 59 days delay in re-filing the appeal is condoned. Application is disposed of.

IA NO. 1090 OF 2019 IN DFR NO. 1895 OF 2019

Issue notice to the Respondent on IA as well as on main appeal, returnable on 26.08.2019. Dasti, in addition, is permitted.

List the matter on **26.08.2019**.

(S.D. Dubey)
Technical Member
tpd/mkj

(Justice Manjula Chellur)
Chairperson